

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 996/TT/2025

- Subject : Petition for the determination of the transmission tariff for the 1X500 MVA, 400/220 KV ICT (3rd) along with the associated bays and equipment's at the Hassan sub-station under the "Augmentation of Transformation Capacity at the 400/220kV Hassan Substation in Karnataka by 400/220kV,1x500MVA ICT(3rd)" in the Southern Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL).
- Respondents : Tamil Nadu Power Distribution Corporation Limited (TNPDC) and 14 Others.

Petition No. 999/TT/2025

- Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for the transmission assets (8 Nos.) under the "Upgradation of SCADA/ RTUs/ SAS in the Central Sector Stations and Strengthening of OPGW network" in the Eastern Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL).
- Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and 5 Others.

Petition No. 1001/TT/2025

- Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff Period for the transmission assets (2 Nos.) under the "Requirement of Additional FOTE for redundancy at AGC locations" in the Eastern Region.
- Petitioner : Power Grid Corporation of India Limited (PGCIL).
- Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and 5 Others.



Petition No. 37/TT/2026

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for the transmission asset under “Deployment of FOTE (SDH Equipment) and Amplifier solutions at Alipurduar Sub-station end of OPGW based communication and Tele-protection for 400kV lines from Punatsangchhu-II Hydroelectric Project (PHEP-II), Punatsangchhu-I Hydroelectric Project (PHEP-I) and Jigmeling of BHUTAN to Alipurduar, INDIA” in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and 5 Others.

Petition No. 39/TT/2026

Subject : Petition for the determination of the transmission tariff for the 2024-29 tariff period for the transmission assets (2 Nos.) under the “Eastern Region Expansion Scheme - XXXI (ERES-XXXI)” in the Eastern Region.

Petitioner : Power Grid Corporation of India Limited (PGCIL).

Respondents : Bihar State Power (Holding) Company Limited (BSPHCL) and 5 Others.

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Zafrul Hasan, PGCIL
Shri Angaru Naresh Kumar, PGCIL
Shri Swapnil Verma, CTUIL

Record of Proceedings

The matters were called out for a virtual hearing.

2. During the hearing, the representative(s) of the Petitioner submitted that the TV letters and the respective RoP compliances in these matters have been filed along with the affidavits, except in Petition No. 39/TT/2026, where the information sought by the Commission vide RoP dated 18.6.2026 could not be filed within the stipulated time. It was further submitted that the requisite information is now ready and requested to re-open the e-filing portal to upload the same.



3. In Petition No. 996/TT/2025, the representative of Respondent No. 16 (CTUIL) submitted that the information sought by the Commission vide the RoP dated 18.6.2026 could not be filed within the stipulated time. He further submitted that the requisite information is now ready and requested to open the e-filing portal to upload the same.
4. In Petition No. 39/TT/2026, the learned counsel for Respondent No. 1 (BSPHCL) sought permission to file its reply within two weeks.
5. After hearing, the Commission directed as under:
- i) In Petition No. 996/TT/2025, the CTUIL to file the information (as directed vide the RoP dated 18.6.2026) within a week.
 - ii) In Petition No. 39/TT/2026, the Commission acceded to the request of the Petitioner and directed the Petitioner to file the information (as directed vide the RoP dated 18.6.2026) within a week. Further, the Respondent(s), including BSPHCL, to file their replies, if any, within two weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter;
 - iii) In other Petitions, the Respondent(s) to file their respective replies, if not already filed, within a week, with an advance copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter;
 - iv) The Petitioner is directed to furnish the following information on an affidavit, within two weeks with an advance copy to the Respondent(s):

Petition No. 1001/TT/2025

- a) Details of Liquidated Damages imposed during the execution of the transmission project.

Petition No. 37/TT/2026

- a) Details of Liquidated Damages imposed during the execution of the transmission project.

Petition No. 39/TT/2026

- a) As per Form-5, in respect of Asset-I, the Petitioner has claimed an expenditure of ₹1080.00 lakh, i.e., 96.33% of the total completion cost towards the main equipment (Reactor) as ACE under projected/ unexecuted deferred works to be capitalised after COD.
- b) Clarify as to how the COD of the instant transmission asset has been declared when all the works related to Reactor have been claimed as deferred/ projected to be executed after the COD.
- c) Details of all the projected/ unexecuted deferred works proposed to be capitalised after COD;

- d) Form-5 with respect to Asset-II;
- e) Form-12 with respect to Asset-I and Asset-II;
- f) Computation of Notional IDC with respect to Asset-II in Excel format along with proper linkages;
- g) Activity-wise justification for the time overrun as per the format given below:

Asset									
Activity-wise details	Original Schedule			Actual Schedule			Time Overrun days	Reason for Delay	Supporting Documents
	Start	End	Days	Start	End	Days			

6. Subject to the above, the Commission reserved the matters for orders.

By order of the Commission

sd/-
(T.D. Pant)
Joint Chief (Law)

